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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 532 OF 2010
CUTTACK, THIS THE 20th DAY OF September, 2010

Bidyutprava Moharana.....Applicant

Vs.

Union of India & OrsRespondents

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?


(C.R.MOHAPATRA)
MEMBER (ADMN.)


(M.R.MOHANTY)
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 532 OF 2010
CUTTACK, THIS THE 20th DAY OF September, 2010

CORAM :

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN
HON'BLE MR. C.R.MOHAPATRA, MEMBER(ADMN.)

Smt. Bidyut Prava Moharana, aged about 53 years, W/o Sarbeswar Moharana, now working as U.D.C. in the Office of the Deputy Welfare Commissioner, Barbil, At/PO-Barbil, Dist-Keonjhar.

.....Applicant

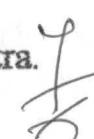
By the Advocates – M/s. S.Ch.Puspalaka, S.Mishra, K. Mohanty, S.Samal.

-Versus-

1. Union of India, represented through Secretary to Govt. of India, Ministry of Labour and Employment, Jaisalmer House, Single Storeyed Hutmant, Mansingh Road, New Delhi-11.
2. Director General, Labour Welfare, Jaiselmer House, Single Storeyed Hutmant, Mansingh Road, New Delhi-11.
3. Welfare & Cess Commissioner, labour Welfare Organisation, Nageswar Tange, "Deepika", Plot No. 449, Bhubaneswar-2, Dist- Khurda.
4. Sr. Accounts Officer (MS), Pay & Accounts Office, Govt. of India, Ministry of Labour & Employment, Shrama Shakti Bhawan, Room No. 522, Rafimarg, New Delhi-110011.
5. Shri Dumuka Naik, aged about 49 years, Son of Patta Naik, Balia Sahi, Dalsora, Bahalda, Dist-Mayurbhanj.

...Respondents

By the Advocates - Mr. U.B.Mohapatra.

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ORDER

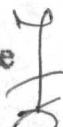
HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN:

Seeking promotion to the post of Head Clerk/Accountant, the Applicant represented to the authorities under Annexure-8 dated 30 July 2010. Without any response from the Respondents, the Applicant has rushed to this Tribunal with the present Original Application filed (on 08.09.2010) under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

- "(i) Original Application may kindly be allowed.
- (ii) The order of reversion passed in favour of the Applicant may kindly be quashed.
- (i) The Respondents may kindly be directed to give promotion to the Applicant w.e.f. 28.12.2005 with all promotional benefit by treating the promotion of Dumuka Naik as null and void."

2. Heard Mr. S.Ch.Puspalka, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Union of India (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.

3. Since, it is the positive case of the Applicant that his representation under Annexure-8 dated 30.07.2010 is still pending undisposed with the Respondents, without any waste of time, this case is hereby disposed of by remitting the matter to the Respondents, who should consider the grievances of the

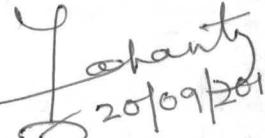


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Applicant and do needful/pass a reasoned order, within a period of 120 days from the date of receipt of a copy of this order, under intimation to the Applicant.

4. Send copies of this order, together with the copies of the O.A., to the Respondents by Registered Post, at the cost of the Applicant. Mr. Puspalka, Ld. Counsel for the Applicant, undertakes to deposit the required postages in the Registry in course of the day.
5. Free copies of this order be supplied to the Ld. Counsel appearing for the parties.


(C.R.MOHAPATRA)
MEMBER (ADMN.)


20/09/2010
(M.R.MOHANTY)
VICE-CHAIRMAN

RK